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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

.....

New Delhi, the 29th April, 1980.

NOTIFICATION
INCOME TAX

No.3266(F.No.404/128/79-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause(44) of Section 2 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby authorises Shri BHULLAN PRASAD who is a Gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri B.L.SHAH under Notification No.1673(F.No.404/126/76-ITCC dated 26.2.77) as amended by Notification No.2016(F.No.404/99/77-ITCC) dated 18.10.77 shall be cancelled with effect from the date Shri BHULLAN PRASAD takes over charge as Tax Recovery Officer.

3. This Notification shall come into force with effect from the date Shri BHULLAN PRASAD takes over charge as a Tax Recovery Officer.

Sd/-

(H. Venkataraman)

Deputy Secretary to the Government of India.

The Manager,
Government of India Press,
New Delhi.

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Deputy Secretary to the Government of India.

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(P.N. VERMA)

ASSISTANT DIRECTOR OF INSPECTION(RS&F).

* SHARMA *